

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:2623

ANSWERED ON:17.03.2006

AMENDMENT IN PEOPLE REPRESENTATION ACT, 1951

Nayak Shri Ananta;Patel Shri Kishanbhai Vestabhai;Singh Shri Sugrib

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government proposes to make amendments in the Representation of People's Act, 1951 to decriminalise Indian politics in view prevailing corruption in politics;
- (b) if so, whether the Government also propose to formulate any code of conduct in respect of elected representatives of people;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

Answer

MINISTER OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ)

(a) to (d): The Department-Related Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice, in its meeting held on 23rd August 2005, decided to take up consideration of 'Electoral Reforms' referred to it by the Hon'ble Chairman, Rajya Sabha, for examination and report. As such, the entire matter of electoral reforms, which inter alia, includes decriminalisation of the Indian politics, is now before the Committee. The recommendations of the Committee are awaited before the Government could take any action.